

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 132/MP/2024

Subject : Petition under Section 79 read with Section 38 of the Electricity Act, 2003 and Regulations 4.1 and 5.6 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022

Date of Hearing : **19.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Reliance Industries Limited (RIL)

Respondents : Central Transmission Utility of India Limited & Ors.

Parties Present : Shri Hemant Singh, Advocate, RIL
Shri Buddy A. Ranganathan, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Ms. Lavnya Panwar, Advocate, RIL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Gajendra Singh, WRLDC
Ms. Priyanshi Jadiya, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter-alia* seeking issuance of appropriate directions upon Respondent No. 1, Central Transmission Utility of India Limited ('CTUIL'), to take steps for providing the connectivity to the RE Project of the Petitioner at ISTS receiving sub-station located at Jamnagar Facility of the Petitioner, in terms stated in the Petition. Learned counsel submitted that the Jamnagar Facility of the Petitioner has been granted the connectivity and GNA for 1200 MW at Jam Khambhaliya ISTS substation ("JK S/s") and for the purpose of the said connectivity, the Petitioner is required to construct a transmission line from JK S/s to ISTS receiving substation at its Jamnagar Facility at its own cost as per the Commission's order dated 5.1.2022 in Petition No. 124/MP/2021. Learned counsel submitted that the Petitioner is in the process of setting up a Wind Solar Hybrid Power Plant of 254.5 MW in Jamnagar, Gujarat – mainly for the purpose of supplying power to its Jamnagar Facility and selling of excess/ surplus power to third parties, during the initial phases of operation, by utilising ISTS. Learned counsel submitted that as per Regulation 5.6 of GNA Regulations, a generator can apply for connectivity to ISTS at (i) a terminal bay of ISTS S/s already allocated to another connectivity grantee or (ii) switchyard of a generating station having connectivity to ISTS with an agreement duly signed between the applicant and the said connectivity grantee or the generating

station having connectivity to ISTS, as the case may be, for sharing of the terminal bay or switchyard of dedicated lines, if any. Learned counsel submitted that accordingly, the Petitioner approached the CTUIL seeking connectivity at its ISTS receiving S/s located at Jamnagar Facility – since it is a connectivity grantee. However, the same has not been considered so far, despite the parties being in agreement that the proposed sharing arrangement would lead to optimal utilisation of transmission infrastructure on the ground of lack of enabling provisions in GNA Regulations.

2. Learned counsel for Respondent, CTUIL accepted the notice and submitted that there are no enabling provisions in the GNA Regulations for sharing of the terminal bay of ISTS S/s / Switchyard/line connecting to ISTS amongst injecting and drawee entities. The CTUIL, vide its letter dated 24.1.2024, while pointing out various difficulties/suggestions in the implementation of the GNA Regulations including the issue raised in the present case, had requested this Commission for necessary clarification/order /amendment. Learned counsel added that in the said letter, certain comments of GRID-India regarding the proposed sharing arrangement were also annexed as Appendix-I.

3. Learned counsel for the Petitioner urged that pending the proceeding in the present matter, the Petitioner may also be permitted to apply for the connectivity for its renewable projects at its ISTS receiving S/s located at Jamnagar Facility – as an interim arrangement.

4. Considering the submissions made by learned counsels for the Petitioner and Respondent, CTUIL, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.

(b) Respondents to file their respective replies to the Petition, if any, within three weeks after serving a copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.

5. The Petition shall be listed for hearing on **20.6.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**